

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) No.

(c) Does not arise.

Alternative to MCI (amendment) Act, 2010

721. SHRI T.K. RANGARAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Medical Council of India (MCI) Amendment Act, 2010 lapses by May this year;

(b) if so, whether Government has any proposal or alternative mechanism in place in absence of this Act; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes.

(b) and (c) The Ministry is considering setting up of an overarching regulatory body viz. National Commission for Human Resources for Health (NCHRH) with the dual purpose of reforming the current regulatory framework and enhancing the supply of skilled manpower in the health sector.

Purchase of ambulances by Himachal Pradesh under NRHM

†722. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that 108 new ambulances have been purchased by the State Government of Himachal Pradesh under the National Rural Health Mission (NRHM) as a result of which patients have been benefited the most;

(b) whether Government is bringing in similar new policy/scheme so that more and more people can get its benefits;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

†Original notice of the question was received in Hindi.